

9/2/2006

Mr. S.K. Kaushik, Counsel to appellants,

Mr. Kamal Dey, Counsel to respondents,

The learned counsel for the respondents has produced a photo copy of Order dated 6/1/2006, which has been taken on record, issued by the Divisional Personnel Officer, Northern Railway, Jhansi promoting the present applicant to the post of Driver. He submits that the grievance of the applicant stands redressed, therefore, the OA be dismissed as it has become infructuous.

The learned counsel for the applicant admits that the applicant has been given promotion but he further submits that due to an accident, the applicant has not been able to join in the promotional post. However, he agrees that the grievance of the applicant has been redressed and the OA could be disposed of accordingly.

The OA is therefore, disposed of as having become infructuous. The parties are directed to bear their own costs.

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

Part II and III destroyed
in copy preserved on 26.9.2006
under the supervision of
section officer as per
order dated 23/8/2006

Section Officer (Records)

R/Copy
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SLO
(B.Khan)

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Keem
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